

I have not been informed that my Adjournment Motion is not in order. It further says :

"Where it is a border line case or the Speaker is not in possession of full facts to decide the admissibility of a notice, he may mention in the House the receipt of the motion and after hearing a brief statement from the member or the Minister concerned, give his decision on merit."

My Adjournment Motion has not been rejected on the ground that it is not in accordance with the rules. Therefore, I seek a ruling from the Chair. When this ruling is there you cannot reject my Adjournment Motion on any other ground except the ground that it is not in accordance with the rules. I have not been told that it is not in accordance with the rules. This is a precedent of this particular House; and you and all of us are bound by this particular decision. I seek a decision on this particular point because we are always told by some officer of the Speaker's office that our Adjournment Motion is rejected; that is not in accordance with the rules and the precedent laid down by your honourable predecessor.

MR. DEPUTY-SPEAKER: Now you have said. Your Adjournment Motion has been withheld by the Speaker.
(*Interruption*)

MR. DEPUTY-SPEAKER: On many occasions in this House, it had been told or according to the rules, the speaker does not explain the things inside the House with regard to withholding of your Adjournment Motion.

SHRI BAPUSAHEB PARULEKAR: Has it been withheld!

MR. DEPUTY-SPEAKER: You can meet the Speaker in his Chamber.

(*Interruptions*)

SHRI BAPUSAHEB PARULEKAR: It is withheld. (*Interruptions*) I take it that it has been withheld, not rejected. (*Interruptions*)

MR. DEPUTY-SPEAKER: The Speaker has not given the consent.

SHRI BAPUSAHEB PARULEKAR: Has it been withheld! (*Interruptions*)

MR. DEPUTY-SPEAKER: Yes.

SHRI BAPUSAHEB PARULEKAR: Not rejected:

MR. DEPUTY-SPEAKER: Therefore he need not give the reasons.
(*Interruptions*)

MR. DEPUTY-SPEAKER: Many of the hon. members, have given Adjournment Motions, and they have been withheld by the Speaker. That is the record available before me. If anybody is not satisfied with the decision of the Speaker, I shall most humbly request every member, without wasting the time of the House, to meet the Speaker in his Chamber tomorrow.

(*Interruptions*)

MR. DEPUTY-SPEAKER: That is my request and I am doing.....

(*Interruptions*)

MR. DEPUTY-SPEAKER: The Speaker has not given his consent for all the Adjournment Motions. You can meet the Speaker tomorrow. I am going to the next item on the Agenda. Papers to be Laid on the Table.

(*Interruptions*)

12.15 hrs.

PAPERS LAID ON THE TABLE

CORRIGENDUM TO REVIEW OF ANNUAL REPORT OF STEEL AUTHORITY OF INDIA LTD., FOR 1978-79, NOTIFICATION RE-MINING LEASES GRANTED BEFORE ENFORCEMENT OF MINES AND MINERALS (REGULATION AND DEVELOPMENT) AMDT. ACT, 1972, ANNUAL REPORTS AND REVIEWS OF INDIAN JUTE INDUSTRIES, RESEARCH ASSOCIATION, CALCUTTA AND JUTE MANUFACTURES DEVELOPMENT COUNCIL, CALCUTTA FOR 1979-80.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN) : Sir on behalf of Shri Pranab Mukherjee, I beg to lay on the Table :—

- (1) A 'Corrigendum' (Hindi and English versions) to the Review by the Government on the Annual Report of the Steel Authority of India Limited, for the year 1978-79 [*Placed in Library. See No. LT-1948/81.*]
- (2) A copy of Notification No. S.O. 213 (Hindi and English versions) published in Gazette of India dated the 17th January, 1981 specifying the date within which all mining leases granted before the commencement of the Mines and Minerals (Regulation and Development) Amendment Act, 1972, if in force at such commencement, shall be brought into conformity with the provisions of the said Act and the rules made thereunder, under subsection (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

[Placed in Library. See No. LT—1949/81].

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association Calcutta, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Jute Industries' Research Association, Calcutta, for the year 1979-80. [Placed in Library. See No. LT—1950/81].
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Calcutta, for the year 1979-80 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Jute Manufactures Development Council, Calcutta, for the year 1979-80. [Placed in Library. See No. LT—1951/81].

ANNUAL REPORTS OF CENTRAL SILK BOARDS BOMBAY FOR 1979-80, AND RUBBER BOARD KOTTAYAM, 1978-79, WITH STATEMENT FOR RELAY AND REVIEW AND ANNUAL REPORT OF TRADE FAIR AUTHORITY OF INDIA, NEW DELHI FOR 1979-80.

SHRI KHURSHED ALAM KHAN :
Sir, I beg to lay on the Table :

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bombay, for the year 1979-80 together with Audit Report thereon, under sub-section (4) of section 12 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT—1952/81].
- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1978-79 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) Showing reasons for delay in laying the papers mentioned at (i) above. [Placed in Library. See No. LT-1953/81].

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (i) Statement regarding Review by the Government on the working of the Trade Fair Authority of India, New Delhi, for the year 1979-80.
- (ii) Annual Report of the Trade Fair Authority of India, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon. [Placed in Library. See No. LT—1954/81].

CENTRAL EXCISE (4TH AUDIT) RULES, 1981, NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944 AND ANNUAL REPORT OF INDUSTRIAL AND COMMERCIAL UNDERTAKINGS OF THE CENTRAL GOVT. (PUBLIC ENTERPRISES SURVEY), 1979-80.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table :—

- (1) A copy of the Central Excise (Fourth Amendment) Rules, 1981 (Hindi and English Versions) published in Notification No. G.S.R. 133 in Gazette of India dated the 7th February, 1981 under sub-section(2) of section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-1955/81].

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :

- (i) G.S.R. 68(E) published in Gazette of India dated the 17th February, 1981 together with an explanatory memorandum authorising Industrial Adviser or Additional Industrial Adviser of D.G.T.D. as one of the specified authority competent to issue essentiality certificate in place of Director General, Technical Department in terms of noti-